

National Company Law Appellate Tribunal, New Delhi
Company Appeal (AT) (Insolvency) No. 361 of 2020

In the matter of :

Advance Surfactants India Ltd.

.....Appellant

Vs.

State Bank of India

...Respondent

Present:

**Appellant: Mr. Aditya Swarup , Mr. Pushkar Prehar, Mr. Deepak Grover,
And Mr. Sajal Sain Advocates.**

Respondent:

ORDER

17.03.2020 It is represented on behalf of the Appellant that pursuant to orders dated 02.03.2020 passed by this Tribunal, the Appellant has preferred the instant IA No. 1117 of 2020 seeking permission to substitute the Appellant in appeal from 'Advance Surfactants India Ltd.' to the 'Ex-Director Mr. Ashok Mahindru'.

In as much as the Corporate Debtor who is ineligible to prefer an Appeal as per decision of the Hon'ble Supreme Court in 'M/s Innoventive Industries Ltd. Vs. ICICI Bank & Ors. – (2018) 1 SCC 407', the Prayer sought for in the interim application by the applicant for the Appellant is allowed this Tribunal, in furtherance of substantial cause of Justice. Accordingly the IA No. 1117 of 2020 stands disposed of.

The Learned counsel for the Applicant is directed to carrying out necessary amendment in the cause title of Appeal. The Appellant is to serve paper book of the Appeal within three days from today.

Post the matter for (Admission) Fresh on **25th March, 2020.**

[Justice Venugopal M.]
Member(Judicial)

[Kanthi Narahari]
Member (Technical)

sr/nn